

**NO.GEN RR-II****HIGH COURT OF KARNATAKA  
BENGALURU,  
DATED: 08.11.2017****PUBLIC NOTICE**

It is hereby notified that under Rule 2(ii) &(iii) of Chapter XX of the Karnataka High Court Act and Rules 1959, files which could be preserved for a period of 5 years and classified as 'C' files as mentioned in the above Rules, will be destroyed for the period from 2008 to 2010 as per the orders dated 3.11.2017 of Hon'ble The Acting Chief Justice.

Therefore, the concerned parties or Advocates who have filed original/important documents in the finally decided cases for the period from 2008 to 2010 and are interested for return of any such document, can apply to the Registrar, High Court of Karnataka, under Rule 6 of Chapter XX of the Karnataka High Court Act and Rules 1959 for return of such original document, within the period of one month from the date of publication of this public notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.

By order of Hon'ble The Acting Chief Justice

Sd/-

Registrar(Judicial)

Copies for information and needful action to:

1. The Additional Registrar General, High Court Benches at Dharwad and Kalaburagi with a request to display this Public Notice on the Notice Board and to circulate the same to the Advocates' Association.
2. The CPC (Computers) with a request to web-host the Public Notice in our official website.
3. The Registrar, City Civil Court, Bengaluru, with a request to display this Public Notice on the notice board of the City Civil Court, Bengaluru and to circulate the Public Notice to all the courts in Bengaluru.
4. The President, High Court Advocates' Association, Bengaluru.
5. The President, High Court Lady Advocates' Association, Bengaluru.
6. The President, City Civil Court Advocates' Association, Bengaluru.
7. The President, Mayo Hall Advocates' Association, Bengaluru.
8. Office copy.